

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 03-07-2024 AT
10.30 A.M. THROUGH VIDEO CONFERENCING:**

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

APPLICATION NUMBER : --
PETITION NUMBER : TCP(CA)/144/2016
NAME OF THE PETITIONER : C.Ponmalar
NAME OF THE RESPONDENT(S) : S.Albert & Company Pvt Ltd & 5 others
UNDER SECTION : Sec 397/398 of CA, 2013

ORDER

Ld. Counsel Ms. S. Manjula Devi for the Petitioner. Ld. Counsel Mr.T.M.Naidu for R3, R6 and R7.

None appeared for R4 and R5. The Counsel for R3, R6 and R7 stated that he is not in charge of the company and the directions are to be complied by R4 and R5. R4 and R5 therefore have not complied with the directions of this Court issued on 05.06.2024 as well as the order of this court dated 05.07.2023.

In view of the above it is clear that the company or the Directors in charge have failed to comply with the directions of this Court and we have no option other than to appoint an administrator to run the affairs of the company.

Therefore Shri. B. Anil Kumar (Mobile Number : 8129270036, Email ID: anilkumarbsmart@gmail.com) is appointed as an administrator to take charge of the company. Remuneration of Rs.1 Lakh per month shall be paid to the Administrator.

List the Petition for hearing on **14.08.2024**.

Sd/-
RAVICHANDRAN RAMASAMY
Member (Technical)

Sd/-
JYOTI KUMAR TRIPATHI
Member (Judicial)